

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1415 of 2002

Allahabad, this the 13th day of July, 2007

Hon'ble Mr. K.S. Menon, Member-A

Babban Lal Prajapati,
Son of Late Pitambar Lal,
Residence of 31 Krishna Nagar,
Keedganj, Allahabad.

Applicant.

(By Advocate : Shri V. Budhawar)

Versus

1. Union of India, through Ministry of Defence,
Government of India, New Delhi.
2. Commandant and Managing Director, 508 Army
Base Workshop Allahabad (Fort).
3. Colonel, 508 Army Base Workshop Allahabad
(Fort).

Respondents

(By Advocate :Shri S. Singh)

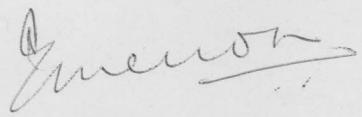
O R D E R

Learned counsel for the applicant states that father of the applicant Late Shri Pitambar Lal Prajapati ~~was~~ died on 18.1.1998. The case for compassionate appointment sought by the applicant was turned down by the respondents vide their letter dated 10.12.2001. In para 04 of the said letter, the respondents have given some attributes under which the compassionate cases are examined. The grievance of the applicant is that vide letter dated 10.12.2001, taking into account these facts, his case ought to have been considered by the respondents when it is a fit case for compassionate appointment. He further states that the applicant did not come up in the relative merit against the 5% quota due to inadequate vacancies.

[Signature]

2. In the interest of justice, the applicant may file a representation against this particular order on which the respondents may pass a reasoned and speaking order explaining very clearly as to why the applicant was not considered for compassionate appointment. The respondents may dispose of the representation of the applicant within a period of two months from the date of receipt of such a representation.

4. The OA is accordingly disposed of. No costs.



Member-A

RKM/